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O.A. No.884/2010

ORDER DATED 2nd OF MARCH, 2012

Smt. I. Swain & Others.....Applicant

Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER

&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

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Heard Sri C.R. Nandy, Ld. Counsel appearing for the applicant and Sri S.B. Jena, Ld. ASC for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"(i) ...directing Respondent Nos.2 & 3 to release/disburse the gratuity and provident fund amount in favour of the applicants with 18% interest thereon w.e.f. 25.07.1957 till payment is made within a stipulated time;

3. Ld. Counsel for the applicant submits that the applicant has been approaching the authority for releasing the DCRG amount of her deceased husband since 1957, but so far no relief has been granted by the concerned authorities. Ld. Counsel for the applicant submits that the applicant would make a comprehensive representation indicating her grievance for release/disbursing the gratuity and provident fund amount in favour of the applicants. This representation will be presented before the Respondent No.2 within a period of 15 days.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is hereby directed that on receipt of the representation referred to above he shall consider and dispose of the same with a reasoned & speaking order within 60 days from the date of receipt of the representation and release/disburse the gratuity and provident fund amount as per entitlement.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL. MEMBER


ADMN. MEMBER

K.B